
Aabhijeet Sharma And Ors Vs Union of India And Ors

**Original Application No. 346 Of 2013, M.A. No. 1088 Of 2013, 06 Of 2014, 85 Of 2015,
828 Of 2016**

Court: National Green Tribunal Eastern Zone Bench, Kolkata

Date of Decision: Oct. 16, 2017

Acts Referred:

National Green Tribunal Act, 2010 " Section 2(c), 2(m) , 3, 14, 14(1)(2)16, 18, 18(2),
20#Environment (Protection) Act, 1986 " Section 3(1), 5#Limitation Act, 1963 " Section
22#National Green Tribunal (Practice and Procedure) Rules, 2011 " Rule 2(c)#Constitution of
India, 1950 " Article 21, 48A, 51A(g)

Hon'ble Judges: S.P. Wangdi, J

Bench: Single Bench

Advocate: Sanjay Upadhyay, Eisha Krishen, S.D. Sanjay, Solicitor General, Kushagra Shah,
Gora Chand Roy Choudhury, S. Roy, K.P. Pathak, Ajit Pudussery, Gautam Choudhury, Asit
Kumar Hazra, Mrinal Kumar Maity, A.D.N. Rao,, Kallol Guhathakurta, Ritwick Dutta,, Sreeja
Chakraborty, Sayanti Sengupta, S.D. Sanjay, Prabhas Bajaj, Maninder Singh

Final Decision: Disposed Off

Judgement